

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

BEFORE THE REGISTRAR MR. SANJAY PARIHAR

Petition(s) for Special Leave to Appeal (C) No(s). 1306/2017

SHREE KANT

Petitioner(s)

VERSUS

(GULAICHI (DEAD) THROUGH LRS) JANARDAN & ORS. Respondent(s)

(FOR EXEMPTION FROM FILING O.T. ON IA 2/2017)

Date : 27-07-2017 This matter was called on for hearing today.

For Petitioner(s) Ms.Manita Verma,Adv.
Mr.Devashish Bharuka, AOR

For Respondent(s) Mr.Vikas K.Singh,Adv.
Mr.T. N. Singh, AOR

UPON hearing the counsel the Court made the following
O R D E R

The respondent Nos.1 & 6 have died. Ld.counsel for the petitioner has stated that the lrs. Of deceased respondent No.1 are already on record as respondent Nos.2-5 and the respondent No.6 is issueless and has no lrs. Hence, Ld.counsel for the petitioner is directed to file proper I.A. in this regard mentioning the above facts within four weeks as last chance failing which the matter shall be processed for listing before the Hon'ble Judge in Chambers for further orders.

List the matter again on 08.09.2017.

SANJAY PARIHAR
Registrar